

grata in terms of allowing entry into India because of his or her participation in the Tricameral Legislature set up by the South African Government. India's policy of opposition to Apartheid is of long standing and is well known. Should it become necessary to take additional steps in pursuance of this policy, then these can be considered in the light of prevailing circumstances.

Allocation of Money for Development of Calcutta

324. SHRIMATI GEETA MUKHERJEE: Will the Minister of PLANNING be pleased to state:

(a) whether the Government of West Bengal have requested the Centre to allocate Rs. 1000 crores for Calcutta's development in their annual plan;

(b) whether the Union Government are considering favourably the West Bengal Government's proposal for a separate fund for Calcutta in the Union Budget considering that Calcutta bears the burden of a very large population coming from outside West Bengal and the city was saddled also by heavy post-partition liabilities; and

(c) the reaction of the Union Government towards the request of the West Bengal Government ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.R. NARAYANAN): (a) Yes, Sir. The Government of West Bengal had requested the Centre to allocate Rs. 1000 crores for strengthening infrastructure facilities in Calcutta over the five-year period of the Seventh Plan.

(b) No, Sir.

(c) Central Assistance to States is not given for specific projects/programmes but is given as block assistance for the Plan of the State as a whole. It is for the State Government to utilise the Central Assistance for any programme/project in its approved Plan.

[Translation]

Loss of Life and Property in Violent Incidents in States

326. SHRI MOHD MAHFOOJI ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the extent of loss of life and property suffered in the violent incidents which occurred in the various states of the country from 1983 to date and the causes attributable to the eruption of violence there;

(b) whether in certain States, these violent incidents assumed such grave proportions that army had to be called in;

(c) if so, the names of these states; and

(d) the efforts made by the Central Government so far to check recurrence of such incidents ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) to (d). Information is being collected and will be laid on the table of the House.

[English]

Pollution Caused by Power Houses and Industries in Mirzapur District

327. SHRI RAM PYARE PANIKA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are going to take some positive steps to remove the air and water pollution problem in the industrial belt of Mirzapur District where many power houses and industries are coming up rapidly and posing serious pollution problem;

(b) whether due to above industries, deforestation is taking place to a considerable extent; and

(c) if so, the special steps Government are contemplating to maintain ecological balance in this area ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) to (c). Steps have been taken to prevent air and water pollution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. Measures have also been taken to prevent indiscriminate deforestation under the provisions of the Forest (Conservation) Act, 1980.